

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-552(PB)/2022

IN THE MATTER OF:

State Bank of India
Vs.
Mr. Rakesh Gupta

.... Petitioner/Applicant
.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Uttiyo Mallick, Adv. Shreedhar Gaggar

ORDER

New IA-3352/2024

Mr. Uttiyo Mallick, Ld. Counsel for the RP appears through VC and states that as per the Code, repayment plan has been submitted by the Personal Guarantor, for which a meeting of the CoC is to be convened.

Report filed by RP under Section 106 of the Insolvency & Bankruptcy Code, 2016 is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

IA-3352/2024 stands disposed of.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)